

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF EX-SERVICEMEN WELFARE
LOK SABHA

UNSTARRED QUESTION NO.4903

TO BE ANSWERED ON THE 31ST MARCH, 2017

RE-EMPLOYMENT OF EX-SERVICEMEN

4903. SHRI P.C. MOHAN:

Will the Minister of DEFENCE be pleased to state:

- whether according to May, 1985 guidelines / notifications an Ex-servicemen can become a civil servant after availing the benefit of re-employment and his status as a former soldier for the purpose of re-employment in the Government would cease and if so, the details thereof;
- whether the Government is having any proposal to amend the said rule allowing the Ex-servicemen to avail reservation in Government jobs more than once while applying for civil employment and if so, the details thereof;
- the percentage of vacancies reserved for Ex-servicemen in Group -C and Group -D posts; and
- whether the Government is having any proposal to increase the existing percentage to accommodate more Ex-servicemen in civilian jobs and if so, the details thereof?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

(a) Yes, Madam. As per Department of Personnel & Training's OM No. 36034/27/84-Estt(SCT), dated 2.5.1985, on an Ex-servicemen joining the Government job on civil side after availing of the benefits given to him as an Ex-servicemen for his re-employment, his Ex-servicemen status for the purpose of re-employment in Government would cease. As per DOP&T OM No. 36034/6/90-Estt(SCT), dated 10.10.1994, an ex-servicemen already secured regular employment under the Central Government in a civil post would be permitted the benefits of age relaxation as admissible for ex-servicemen for securing another appointment in any higher post or service under the Central Government. However, such candidates will not be eligible for benefits of reservation, if any, for ex-servicemen in Central Government jobs.

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(b) As per DOP&T's OM No. 36034/1/2014-Estt(Res), dated 14.8.2014 if an ex-serviceman applies for various vacancies before joining any civil employment, he / she can avail of the benefit of reservation as ex-servicemen for any subsequent employment. However, to avail of this benefit, an ex-serviceman as soon as he / she joins any civil employment, should give self-declaration / undertaking to the concerned employer about the date-wise details of application for various vacancies for which he / she had applied for before joining the initial civil employment. This benefit would be available only in respect of vacancies which are filled on direct recruitment and wherever reservation is applicable to the ex-servicemen.

In addition to above, a proposal has been referred to DOP&T to the effect that an Ex-servicemen be allowed the benefit of reservation for second time and even thereafter in subsequent recruitments for civil employment, if the vacancies, which are to be filled on the basis of direct recruitment and where reservation is applicable to Ex-servicemen, has not been filled up with by those Ex-servicemen, who are getting / claiming benefit of reservation for the first time.

(c) The details of reservation available to Ex-servicemen is as under:

(I) In Central Government Ministries / Departments:

- (i) 10% Direct recruitment posts upto the level of Assistant Commandant in Central Para Military Forces.
- (ii) 10% Direct recruitment posts in Group 'C'.
- (iii) 20% Direct recruitment posts in Group 'D'.

(II) In Central Public Sector Enterprise:

- (i) 14.5% in Group 'C' Posts.
- (ii) 24.5% in Group 'D' Posts.

(III) Nationalised Bank:

- (i) 14.5% in Group 'C' Posts.
- (ii) 24.5% in Group 'D' Posts.

(d) No, Madam.
